

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE NINETEENTH DAY OF AUGUST
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND**

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 27272 OF 2026

Between:

Bodakunta Shivani, D/o Bodakunta Raghuram, Aged about 21 years, Occ:
Student, R/o 9-41/2A Madaka Road, Odela village And Mandalam, Peddapalli
District.

...Petitioner

AND

1. State of Telangana, Represented the Principal Secretary, Medical and Health Department, Secretariat Hyderabad,
2. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Nizampura, Warangal, Telangana 506007

...Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly in the nature of WRIT OF MANDAMUS declaring the action of the 2nd respondent in not accepting the Online application for registration for admission into MBBS and BDS courses in the colleges affiliated to the 2nd respondent university on the premise that the time for submission of online application is closed from 6-00 P.M. on 12-8-2026 also to declare the amendment brought to Rule 4 (i) vide GO M.No. 125 Health Medical and Family Welfare (C1) Department dt. 22-9-2022 to the rules issued in Telangana Medical and Dental College Admission (Admission into MBBS and BDS courses) Rules 2017 issued in GO Ms.No. 114 Health Medical and Family Welfare (CI) Dept.

dt. 5-7-2027 as illegal, arbitrary and consequently direct the respondents to permit the petitioner to apply for registration and counselling for admission into MBBS and BDS courses for the academic year 2026-27.

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to permit the petitioner to make application for registration and for counselling admission into MBBS and BDS courses for the academic year 2026-27 pending disposal of the above writ petition.

Counsel for the Petitioner: Sri. A. PRABHAKAR RAO

Counsel for the Respondent No.1: GP For Medical Health & Family Welfare

Counsel for the Respondent No.2: Sri. T. SHARATH, Standing Counsel for Kaloji Narayana Rao University

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.27272 of 2026

Dated:19.08.2026

Between:

Bodakunta Shivani

...Petitioner

and

State of Telangana,

Represented by the Principal Secretary.

Medical and Health Department, Secretariat, Hyderabad,

and another.

...Respondents

ORDER:

Learned counsel Sri A.Prabhakar Rao appears for the petitioner.

Sri T.Sharath, learned Standing Counsel for Kaloji Narayana Rao

University of Health Sciences, appears for respondent No.2.

2. The present writ petition is filed seeking the following relief:

“For the reasons stated in the accompanying affidavit, the petitioner herein prays that this Hon'ble court may be pleased to issue an appropriate writ, order or direction more particularly in the nature of WRIT OF MANDAMUS declaring the action of the 2nd respondent in not accepting the Online application for registration for admission into MBBS and BDS courses in the colleges affiliated to the 2nd respondent university on the premise that the time for submission of online application is closed from 6-00 PM on 12.8.2026 also to declare the amendment brought to Rule 4(i) vide GO Ms. No. 125 Health, Medical and Family Welfare (C1) Department, dt. 22-9-2022 to the rules issued in Telangana Medical and Dental College Admission (Admission into MBBS and BDS courses) Rules 2017 issued in GO Ms. No. 114 Health, Medical and Family Welfare (C1) Dept., dt. 5-7-2027 as illegal, arbitrary and

consequently direct the respondents to permit the petitioner to apply for registration and counselling for admission into MBBS and BDS courses for the academic year 2026-27 and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

3. When the matter is taken up today, learned counsel for the petitioner submits that in view of the subsequent Notification for Reopening of Online Registration dated 18.08.2026 issued by respondent No.2 permitting the candidates who have qualified in NEET UG 2026 by securing the cut-off score or above to register online and upload the certificates from 02.00 pm on 18.08.2026 up to 06.00 pm on 20.08.2026, the petitioner has registered online for admission into MBBS and BDS courses in the colleges affiliated to respondent No.2 and, therefore, the present writ petition has become infructuous.

4. In view of the aforesaid submission, the writ petition is disposed of as infructuous. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- P.C.SULEKHA DEVI
ASSISTANT REGISTRAR

//TRUE COPY//



SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Department, Secretariat Hyderabad,
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana 506007
3. One CC to SRI. A. PRABHAKAR RAO, Advocate [OPUC]
4. One CC to SRI. T. SHARATH, Standing Counsel for KALOJI NARAYANA RAO UNIVERSITY, [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH & FAMILY WELFARE, High Court for the State of Telangana, at Hyderabad [OUT]
6. Two CD Copies

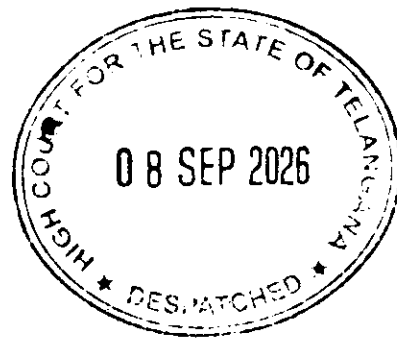
PSR

HIGH COURT

DATED: 19/08/2026

ORDER

WP.No.27272 of 2026



DISPOSING OF
THE WRIT PETITION
WITHOUT COSTS.

⑨ Ar2
5/9/26